

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5548/2025

[Arising out of impugned final judgment and order dated 03-03-2025  
in WA No. 193/2025 passed by the High Court of Kerala at Ernakulam]

MANJUSHA K

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION &amp; ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 92794/2025 - EXEMPTION FROM FILING O.T.

Date : 17-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE K. VINOD CHANDRANFor Petitioner(s) : Mr. Sunil Fenandes, Sr. Adv.  
Mr. Ramesh Babu M. R., AOR  
Ms. Diksha Dadu, Adv.  
Ms. Samyuktha H Nair, Adv.  
Mr. Vijay Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

We see absolutely no reason to interfere with the impugned order and to transfer the case for CBI investigation, in exercise of our jurisdiction under Article 136 of the Constitution of India. The Special Leave Petition is, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS(RENU BALA GAMBHIR)  
ASSISTANT REGISTRAR